



Punjab Vidhan Sabha

16th Punjab Legislative Assembly
Sixth (Budget) Session

List of Business

06 March 2024

10:00 AM

1. QUESTIONS

(1) Questions entered in the separate list to be asked and answers given.

2. CALLING ATTENTION NOTICE

(1) S. KARAMBIR SINGH GHUMAN, MLA:- to draw the attention of the Minister for Public Works (B&R) towards damaged sides of the newly re-constructed Kandi Canal that runs between Block Talwara to Balachaur.

(No.20)

3. PRESENTATION OF REPORTS

(1) THE CHAIRMAN, COMMITTEE ON PUBLIC ACCOUNTS to present the 216th Report of the Committee on the Appropriation Accounts of the Government of Punjab for the year 2015-16 and the Report of the Comptroller and Auditor General of India for the year 2015-16 (Civil) related to the Department of Agriculture and Farmers Welfare.

(2) THE CHAIRMAN, COMMITTEE ON ESTIMATES to present the Report of the Committee on the Budget Estimates for the year 2023-24 in respect of Department of Labour, Punjab.

(3) THE CHAIRMAN, COMMITTEE ON PUBLIC UNDERTAKINGS to present -

(i) the 122nd Report on the Audit Para's appeared in the Report of the Comptroller and Audit General of India for the year 2016-17 on Public Sector Undertakings (Social, General and Economic Sectors) relating to the Punjab State Power Corporation Limited.

(ii) the 123rd Report on the General Working of the Punjab State Civil Supplies Corporation Limited (PUNSUP).

(4) THE CHAIRMAN, COMMITTEE ON GOVERNMENT ASSURANCES to present the 52nd Report of the Committee.

(5) THE CHAIRMAN, COMMITTEE ON SUBORDINATE LEGISLATION to present the 45th Report of the Committee.

(6) THE CHAIRMAN, COMMITTEE ON AGRICULTURE AND ITS ALLIED ACTIVITIES to present the 2nd Report of the Committee.

(7) THE CHAIRPERSON, COMMITTEE ON THE WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES to present the 48th Report of the Committee.

- (8) THE CHAIRMAN, COMMITTEE ON QUESTIONS AND REFERENCES to present the 16th Report of the Committee.
- (9) THE CHAIRMAN, COMMITTEE ON PANCHAYATI RAJ INSTITUTIONS to present the 1st Report of the Committee on Report of the Comptroller and Auditor General of India on Performance Audit on Implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme in Punjab.

4. PAPERS TO BE LAID ON THE TABLE

- (1) A MINISTER to lay on the Table the 40th Annual Report of the Punjab State Forest Development Corporation Ltd. for the year 2022-23, as required under Section 395(1)(b) of the Companies Act, 2013.
- (2) A MINISTER to lay on the Table the Annual Report of the Punjab State Information Commission for the year 2021, as required under Section 25 of the Right to Information Act, 2005.
- (3) A MINISTER to lay on the Table the Annual Report of the Greater Mohali Area Development Authority (GMADA) for the year 2020-21, as required under Section 53(5) of the Punjab Regional & Town Planning and Development Act, 1995.
- (4) A MINISTER to lay on the Table the Annual Report of the Punjab State Food Commission for the year 2021-22, as required under Section 16(6)(f) of the National Food Security Act, 2013.
- (5) A MINISTER to lay on the Table the 56th Annual Report and Accounts of Punjab Agro Industries Corporation Limited for the year 2021-22, as required under Section 394(1) of the Companies Act, 2013.

- (6) A MINISTER to lay on the Table the 19th Annual Report and Accounts of Punjab Agro Foodgrains Corporation Limited for the year 2020-21, as required under Section 394(1) of the Companies Act, 2013.

5. OFFICIAL RESOLUTION

- (1) SARDAR HARPAL SINGH CHEEMA, MINISTER FOR FINANCE to move that -

"Whereas, the Punjab Legislative Assembly considers that it is desirable to have a uniform law throughout India for the regulation of Public Debt of the States and for all matters connected therewith or ancillary and incidental thereto;

And whereas, in 2006, the Government of India enacted the Government Securities Act, 2006 (Central Act 38 of 2006) with an objective to consolidate and amend the law relating to Government securities and its management by the Reserve Bank of India. Sub-section (2) of section 1 of the Government Securities Act, 2006 (Central Act 38 of 2006) states that it applies to the government securities created and issued, whether before or after the commencement of this Act, by the Central Government or a State Government. Sub-section (1) of section 31 of the Government Securities Act, 2006 (Central Act 38 of 2006) provides that the Public Debt Act, 1944 (Central Act 18 of 1944) shall cease to apply to the government securities to which the Government Securities Act, 2006 (Central Act 38 of 2006) applies and to all matters for which provisions have been made by this Act. However, the Public Debt Act, 1944 (Central Act 18 of 1944) continued to be in force;

And whereas, the matter for repealing of the public Debt Act, 1944 (Central Act 18 of 1944) has been examined in consultation with the Reserve Bank of India and it is found that certain securities/items issued by the State Government are still outstanding under this Act in the books of Reserve Bank of India. Therefore, to repeal the Public Debt Act, 1944 (Central Act 18 of 1944), such provisions of the Public Debt Act, 1944 (Central Act 18 of 1944) may require to be given effect by incorporating them under the Government Securities Act, 2006 (Central Act 38 of 2006) by way bringing the Government Securities (Amendment) Bill. Accordingly, the Government Securities (Amendment) Bill incorporating following major amendments to the Government Securities Act, 2006 (Central Act 38 of 2006) is under consideration in the Department of Economic Affairs, Ministry of Finance, Government of India,-

- (i) to amend section 1 of the Government Securities Act, 2006 (Central Act 38 of 2006) to delete reference to the State of Jammu and Kashmir, wherever it appears in the Government Securities Act, 2006 (Central Act 38 of 2006) to reflect present status of the erstwhile State, which has been reorganized in the two Union Territories through the Jammu and Kashmir Reorganization Act, 2019 (Central Act 34 of 2019);
- (ii) to amend definition of the Government Security as provided in Section 2 and also to amend Section 5 of the Government Securities Act, 2006 (Central Act 38 of 2006) to incorporate features of Special Securities issued under the Public Debt Act, 1944 (Central Act 18 of 1944), specifically, to save their non-transferability; and

(iii) to amend Sections 31 and 35 of the Government Securities Act, 2006, (Central Act 38 of 2006) to provide for repeal of the Public Debt Act, 1944 (Central Act 18 of 1944) and also to provide for saving of certain actions taken/items outstanding, under the Public Debt Act, 1944 (Central Act 18 of 1944);

And whereas, the subject matter of the Public Debt Act, 1944 (Central Act 18 of 1944) also relates to the entry in the State List, it is resolved that as per provisions of the Article 252 of the Constitution, necessary amendment to the Government Securities Act, 2006 (Central Act 38 of 2006) may be carried out;

Now, therefore, in pursuance of clause (1) of Article 252 of the Constitution of India, this House hereby resolves that the Parliament be empowered to regulate by law matters relating to Government securities and all other matters connected therewith or ancillary or incidental thereto."

6. THE BUDGET ESTIMATES FOR THE YEAR 2024-25

- (1) GENERAL DISCUSSION on the Budget Estimates for the year 2024-25.

(To be concluded)

7. FINANCIAL BUSINESS

- (1) DISCUSSION AND VOTING ON DEMANDS FOR GRANTS RELATING TO THE BUDGET ESTIMATES FOR THE YEAR 2024-25

Demand No. 1	A MINISTER	to move that a sum not exceeding Rs.11911,98,57,000 on Revenue Account and Rs.153,75,50,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Agriculture.	Budget Estimates 2024-25 Pages 1-78
Demand No. 2	A MINISTER	to move that a sum not exceeding Rs.628,72,48,000 on Revenue Account and Rs.2,10,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Animal Husbandry, Dairy Development and Fisheries.	Pages 79-113
Demand No. 3	A MINISTER	to move that a sum not exceeding Rs.581,84,68,000 on Revenue Account and Rs.74,01,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Co-operation.	Pages 114-137
Demand No. 4	A MINISTER	to move that a sum not exceeding Rs.61,83,93,000 on Revenue Account and Rs.15,00,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Defence Services Welfare.	Pages 138-157
Demand No. 5	A MINISTER	to move that a sum not exceeding Rs.16502,59,75,000 on Revenue Account and Rs.484,14,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Education.	Pages 158-286

Demand No. 6	A MINISTER	to move that a sum not exceeding Rs.406,76,23,000 on Revenue Account and Rs.1,77,90,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Elections.	Pages 287-299
Demand No. 7	A MINISTER	to move that a sum not exceeding Rs.427,37,26,000 on Revenue Account and Rs.15,00,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Excise and Taxation.	Pages 300-318
Demand No. 8	A MINISTER	to move that a sum not exceeding Rs.44169,30,77,000 on Revenue Account and Rs.69906,80,71,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Finance.	Pages 319-408
Demand No. 9	A MINISTER	to move that a sum not exceeding Rs.781,56,62,000 on Revenue Account and Rs.290,20,20,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Food, Civil Supplies and Consumer Affairs.	Pages 409-435
Demand No. 10	A MINISTER	to move that a sum not exceeding Rs.308,86,92,000 on Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of General Administration.	Pages 436-475
Demand No. 11	A MINISTER	to move that a sum not exceeding Rs.5050,08,93,000 on Revenue Account and Rs.214,19,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Health and Family Welfare.	Pages 476-548
Demand No. 12	A MINISTER	to move that a sum not exceeding Rs.8810,75,37,000 on Revenue Account and Rs.136,86,84,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Home Affairs.	Pages 549-619
Demand No. 13	A MINISTER	to move that a sum not exceeding Rs.3335,94,02,000 on Revenue Account and Rs.31,50,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Industries & Commerce.	Pages 620-653
Demand No. 14	A MINISTER	to move that a sum not exceeding Rs.446,16,71,000 on Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Information and Public Relations.	Pages 654-668
Demand No. 15	A MINISTER	to move that a sum not exceeding Rs.1245,14,76,000 on Revenue Account and Rs.862,30,08,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Water Resources.	Pages 669-884
Demand No. 16	A MINISTER	to move that a sum not exceeding Rs.31,24,84,000 on Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Labour.	Pages 885-895
Demand No. 17	A MINISTER	to move that a sum not exceeding Rs.4091,62,40,000 on Revenue Account and Rs.1169,27,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Local Government.	Pages 896-923
Demand No. 18	A MINISTER	to move that a sum not exceeding Rs.39,64,62,000 on Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Personnel.	Pages 924-933
Demand No. 19	A MINISTER	to move that a sum not exceeding Rs.57,36,40,000 on Revenue Account and Rs.122,02,90,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Planning.	Pages 934-958
Demand No. 20	A MINISTER	to move that a sum not exceeding Rs.7808,95,15,000 on Revenue Account and Rs.129,41,60,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Power.	Pages 959-974
Demand No. 21	A MINISTER	to move that a sum not exceeding Rs.677,43,62,000 on Revenue Account and Rs.2017,34,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Public Works.	Pages 975-1009

Demand No. 22	A MINISTER	to move that a sum not exceeding Rs.1568,82,71,000 on Revenue Account and Rs.4,00,02,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Revenue, Rehabilitation and Disaster Management.	Pages 1010-1057
Demand No. 23	A MINISTER	to move that a sum not exceeding Rs.3061,16,61,000 on Revenue Account and Rs.93,02,05,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Rural Development and Panchayats.	Pages 1058-1107
Demand No. 24	A MINISTER	to move that a sum not exceeding Rs.33,70,14,000 on Revenue Account and Rs.10,37,60,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Science, Technology and Environment.	Pages 1108-1126
Demand No. 25	A MINISTER	to move that a sum not exceeding Rs.7790,81,48,000 on Revenue Account and Rs.91,47,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Social Security, Women and Child Development.	Pages 1127-1188
Demand No. 26	A MINISTER	to move that a sum not exceeding Rs.62,90,31,000 on Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of State Legislature.	Pages 1189-1199
Demand No. 27	A MINISTER	to move that a sum not exceeding Rs.442,19,63,000 on Revenue Account and Rs.82,93,89,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Technical Education and Industrial Training.	Pages 1200-1238
Demand No. 28	A MINISTER	to move that a sum not exceeding Rs.128,44,93,000 on Revenue Account and Rs.38,05,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Tourism and Cultural Affairs.	Pages 1239-1268
Demand No. 29	A MINISTER	to move that a sum not exceeding Rs.51407,42,000 on Revenue Account and Rs.35,83,02,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Transport.	Pages 1269-1308
Demand No. 30	A MINISTER	to move that a sum not exceeding Rs.78,40,04,000 on Revenue Account and Rs.1,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Vigilance.	Pages 1309-1320
Demand No. 31	A MINISTER	to move that a sum not exceeding Rs.149,10,60,000 on Revenue Account and Rs.30,10,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Employment Generation, Skill Development and Training.	Pages 1321-1341
Demand No. 32	A MINISTER	to move that a sum not exceeding Rs.262,99,60,000 on Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Forestry and Wild Life.	Pages 1342-1356
Demand No. 33	A MINISTER	to move that a sum not exceeding Rs.35,32,09,000 on Revenue Account and Rs.14,33,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Governance Reforms.	Pages 1357-1376
Demand No. 34	A MINISTER	to move that a sum not exceeding Rs.139,45,82,000 on Revenue Account and Rs.29,25,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Horticulture.	Pages 1377-1400
Demand No. 35	A MINISTER	to move that a sum not exceeding Rs.1028,16,26,000 on Revenue Account and Rs.21,63,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Housing and Urban Development.	Pages 1401-1417
Demand No. 36	A MINISTER	to move that a sum not exceeding Rs.311,23,47,000 on Revenue Account and Rs.40,89,12,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Jails.	Pages 1418-1431

Demand No. 37	A MINISTER	to move that a sum not exceeding Rs.1334,83,23,000 on Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Law and Justice.	Pages 1432-1455
Demand No. 38	A MINISTER	to move that a sum not exceeding Rs.794,70,76,000 on Revenue Account and Rs.338,30,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Medical Education and Research.	Pages 1456-1490
Demand No. 39	A MINISTER	to move that a sum not exceeding Rs.34,39,47,000 on Revenue Account and Rs.10,56,22,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Printing and Stationery.	Pages 1491-1502
Demand No. 40	A MINISTER	to move that a sum not exceeding Rs.267,38,27,000 on Revenue Account and Rs.5,01,00,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Sports and Youth Services.	Pages 1503-1517
Demand No. 41	A MINISTER	to move that a sum not exceeding Rs.1017,25,30,000 on Revenue Account and Rs.531,76,24,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Water Supply and Sanitation.	Pages 1518-1552
Demand No. 42	A MINISTER	to move that a sum not exceeding Rs.703,70,82,000 on Revenue Account and Rs.801,52,40,000 on Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year 2024-25, in respect of Welfare of Scheduled Castes, Scheduled Tribes, Other Backward Classes and Minorities.	Pages 1553-1594

(2) THE PUNJAB APPROPRIATION (NO.3) BILL, 2024

A MINISTER to introduce the Punjab Appropriation (No.3) Bill, 2024.

To move that the Punjab Appropriation (No.3) Bill, 2024 be taken into consideration at once.

Also to move that the Bill be passed.

Chandigarh-160001
Date:05/Mar/2024

Ram Lok Khatana
Secretary
Punjab Vidhan Sabha